

श्री मोहन बारिया : इस बात को हमने ध्यान में रखा है और एप्रोच डायग्राम में जो बातें ध्यान में रखी गई हैं वह हमने बतलाई है।

These licences/letters of intent have been issued in the fields of industrial machinery, pulp and paper, chemicals (other than fertilizers) and metallurgical industries. 1290 persons will be employed in these schemes, as per particulars furnished in the relevant application forms.

WRITTEN ANSWERS TO QUESTIONS

Expansion of larger Houses in West Bengal

*845. SHRI PRIYA RANJAN
DAS MUNSI:
SHRI FATE SINGH RAO
GAEKWAD:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether any expansion schemes of the larger houses or houses under Monopolies and Restrictive Trade Practices have recently been approved by his Ministry in West Bengal;

(b) if so, the names of those houses and the salient features of the schemes, and

(c) how many persons will be employed in these schemes?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). During the period from 1st January 1972 to 31st March 1973, the following houses were granted Industrial Licences/Letters of Intent for effecting substantial expansion in West Bengal:—

House	Licences	Letters of Intent
1. Birla	1	2
2. Bangur	1	1
3. Bird Heilger	1	—
4. I.C.I.	—	1

'Super Committee' formed in place of National Committee on Science and Technology

*846. SHRI S. N. MISRA
SHRI BIRENDRA SINGH
RAO:

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether a new 'Super Committee' in place of the National Committee on Science and Technology has recently been formed by the Government; and

(b) if so, the constitution and functions of the said Committee?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) No, Sir. No such 'Super Committee' has been formed or is under contemplation

(b) Question does not arise.

Policy Reg: Setting up of New Units by State Industrial Development Corporations

*853. SHRI RAM KANWAR: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have revised their policy regarding setting up of new units by State Industrial Development Corporations;

(b) if so, the outlines of the revised policy; and

(c) the extent to which industrial development in the country is likely to be boosted consequently?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) to (c). Instructions were issued to State Corporations in March, 1969 in regard to the manner of association of private entrepreneurs in the projects set up by them. These instructions were revised in February, 1971. The instructions provide that the State Corporations might invite public financial institutions to participate in share capital of industrial ventures undertaken by them and if the shares held by the Corporations together with the financial institutions amounted to more than 50 per cent, there would be no objection to the rest of the shares being taken up by private parties. In case, however, such financial institutions do not participate in the share capital, the association of private capital will be subject to the condition that the Corporation itself holds not less than 26 per cent of the paid up equity capital. It has also been laid down that no individual private entrepreneurs or business group should have a share of more than 25 per cent in the equity capital. Prior permission of the Central Government would be required if an equity share holding larger than 25 per cent is proposed to be given to an entrepreneur or if one of the larger houses or foreign majority companies is to be associated in the undertaking. After the announcement of the recent changes in industrial policy, State Corporations have been advised further as under:

- (a) The association by State Government or Corporations established by them with undertakings which by themselves, or in inter-connection with other undertakings, have assets over Rs. 20 crores, will be subject to the same policies and procedures as for larger

industrial houses as indicated above.

- (b) Undertakings, which by themselves, or in inter-connection with other undertakings have assets over Rs. 20 crores will not be permitted to associate themselves with State Government undertakings or Corporations in industries from which they are precluded on their own.
- (c) In all joint sector units, Government will have to ensure for itself an effective role in guiding policies, management and operations with the actual pattern and mode being decided as appropriate in each case.

The instructions issued to the State Industrial Development Corporations are intended to facilitate in greater measure, the promotional role of these Corporations in developing industries in their respective areas.

Import Licence for Raw Materials used by industrial units in Backward Areas

*854. **SHRI PRABODH CHANDRA:** Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether his Ministry proposes to recommend the issue of import licences for raw materials and components meant for industrial units in backward areas in free foreign exchange of the country of their choice; and

(b) if not, the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) and (b). The import policy for raw materials, components